

[To be published in the Gazette of India, Extraordinary, part II, Section 3, Sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 119 / 2009-Customs (N.T.)**

New Delhi, dated the 6<sup>th</sup> August, 2009.

15 Sravana, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Adjudication), Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

1. the Commissioner of Customs (Export), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra; and
2. the Additional Commissioner of Customs (Import), New Custom House, Ballard Estate, Mumbai

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Innovative Printers Products Private Limited, GIDC, Village: Zak, District: Gandhinagar (Gujrat) and others, issued vide, F.No. DRI/AZU/INV-06/2008 dated 28<sup>th</sup> May, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Zonal Unit, Ahmedabad.

[F.No. 437/82/2009-Cus.IV]

(M.M.Parthiban)

Director (Customs) to the Government of India